

**CORRIGENDUM TO THE LETTER OF OFFER WITH RESPECT TO
THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF
BERYL SECURITIES LIMITED ("TARGET COMPANY")**

**(Registered Office: 133, Ground Floor, Kanchan Bagh, Indore - 452001, Madhya Pradesh;
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This Corrigendum (the "**Corrigendum**") to the Letter of Offer ("**LOF**") dated August 12, 2020 is being issued by **First Overseas Capital Limited** ("**Manager to the Offer**" or "**FOCL**"), for and on behalf of Mrs. Sangita Sethi (Acquirer 1), Mr. Sanjay B Sethi HUF (Acquirer 2), Mr. Sanjay Sethi (Acquirer 3), Mr. Sudhir B Sethi HUF (Acquirer 4), Mr. Sudhir B Sethi (Acquirer 5), Mr. Babulal Sethi (Acquirer 6), Mr. Babulal Sethi HUF (Acquirer 7), Mrs. Soniya Sethi (Acquirer 8), Mr. Sohil Sethi (Acquirer 9) and Mrs. Tara Sethi (Acquirer 10) (Hereinafter collectively referred to as "**The Acquirers**") pursuant and compliance with Regulation 21 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 2011, as amended from time to time ("**SEBI (SAST) Regulations, 2011**") in respect of Open Offer ("**Offer**") to acquire upto 12,60,922 (Twelve Lakhs Sixty Thousand Nine Hundred and Twenty Two Only) fully paid-up equity shares of face value of Rs. 10 each ("**Equity Shares**") representing 26.00% of the fully diluted voting equity share capital of the Beryl Securities Limited ("**Target Company**") and under Regulations 3(1) and 3(3) and other applicable provisions of SEBI (SAST) Regulations, 2011.

This Corrigendum is to be read in continuation of, and in conjunction with the LOF. Capitalized terms used in this Corrigendum and not defined herein, shall have the same meaning as ascribed to such terms in the LOF.

The Public Shareholders of Beryl Securities Limited (Target Company) are requested to make a note on the process relating to settlement of payment consideration and interest payment to them:

- a) The Offer Price of Rs. 10.94 (Rupees Ten and Ninety Four Paise Only) per Equity Share shall be payable to all the Public Shareholders whose Equity Shares (In physical and/or dematerialized form) have been validly tendered and accepted in the open offer till September 17, 2020 (being the last date of payment of consideration to the shareholders under the present open offer) through the Stock Exchange Platform.
- b) The interest portion of Rs. 7.79 (Rupees Seven and Seventy Nine paise Only) per Equity Share shall be payable to all the Public Shareholders in respect of Equity Shares (In physical and/or dematerialized form) held by them in the Target Company as on the trigger date (had the Acquirers made the PA on May 17, 2013) and which are continued to be held as on date and whose shares have been validly tendered and accepted in the open offer till September 17, 2020 (being the last date of payment of consideration to the shareholders under the present open offer). This Interest portion shall be directly paid by the Acquirers after reconciling the necessary data from the Registrar to the Open Offer- Adroit Corporate Services Private Limited and in consultation with Manager to the Open Offer- First Overseas Capital Limited through the Escrow Account and Offer Special Escrow Account opened with Axis Bank Limited, Geeta Bhawan Square branch.
- c) In point 6.2.2, the words "with joint authority between First Overseas Capital Ltd., the Manager to the Offer and Acquirer 5 to operate the account" should be read as "and authorizing First Overseas Capital Ltd., the Manager to the Offer to operate the account."

A copy of this Corrigendum has been sent to all designated stock exchange on which the shares of the Target Company are listed, viz., BSE Limited (BSE), to SEBI and the Target Company in accordance with the SEBI (SAST) Regulations, and is being issued in all the newspapers in which the Detailed Public Announcement ("**DPS**") was published.

The Acquirers accept full responsibility for the information contained in this Corrigendum to LOF and also for the fulfillment of the obligations of the Acquirers laid down in the Regulations, as amended from time to time.

A copy of this Corrigendum to LOF will be available at on the SEBI's website- www.sebi.gov.in, BSE's website- www.bseindia.com, Manager to the Offer's website - www.focl.in, Target Company's website- www.berylsecurities.in and RTA's website- www.adroitcorporate.com.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS



FIRST OVERSEAS CAPITAL LIMITED

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SEBI Registration No.: INM000003671

Place: Indore

Date: August 21, 2020